

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

STARRED QUESTION NO:87

ANSWERED ON:16.08.2012

BLENDING OF ETHANOL

Bundela Shri Jeetendra Singh;Mohan Shri P. C.

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the percentage limit of ethanol permitted to be blended with petrol as on date;
- (b) whether the Government has received suggestions from various quarters to increase the percentage of ethanol to be blended with petrol; and
- (c) if so, the details thereof along with the steps being taken by the Government in this regard?

Answer

MINISTER of STATE for PETROLEUM & NATURAL GAS (SHRI R.P. N. SINGH)

(a) to (c) A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to THE LOKSABHA STARRED QUESTION No.87 (7th Position) TO BE ANSWERED ON 16 AUGUST 2012 REGARDING BLENDING OF ETHANOL

(a) The Government has decided on 16.08.2010 that entire quantity of ethanol made available by the ethanol manufacturers, at the price declared by the competent authority, would be absorbed for the Ethanol Blended Petrol (EBP) Programme upto a limit of 10%.

(b)&(c) MoPNG has received representations from Ethanol Manufacturers Association (EMA) and also from Members of Parliament (Lok Sabha) for increasing blending percentage of ethanol in petrol under EBP Programme. However, as per the availability of supply of ethanol, presently only 5% EBP Programme is under implementation in 13 States & 3 UTs. Only after achieving the target of 5% EBP Programme, Ethanol blending programme can be increased upto 10%, in phases subject to availability of Ethanol in sufficient quantities.

State Governments have been requested to simplify procedures and expedite clearances to ease the availability of Ethanol for the EBP Programme.